

Central Administrative Tribunal
Principal Bench: New Delhi

OA 994/97

New Delhi, this the 20th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

(3)

Veer Bhan s/o Sh. Megh Raj,
Asstt. Sub Inspector (No. 2683/D)
presently posted in the Security Unit
at the residence of Vice-President of India,
r/o D-5, Nangloi, Extension No.2,
Delhi - 41.Petitioners
(By Advocate: Shri Shankar Raju)

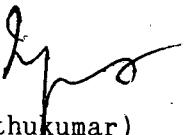
-Versus-

1. Union of India,
through its Secretary,
Ministry of Home Affairs,
North Block,
Delhi.
2. The Commissioner of Police,
I.P.Estate, P.H.Q., il Defence
M.S.O. Building,
New Delhi.
3. The Deputy Commissioner,
H.Q. (I), I.P.Estate, PHQ,
MSO Building,
New Delhi.Respondents
(By Advocate: Sh. Vijay Pandita)

O R D E R (Oral)
(Dr. Jose P. Verghese, Vice-Chairman(J))

The petitioner is aggrieved by the non-consideration of his candidature for promotion on the ground that the grading given by the DPC held for the purpose is defective. Respondents in their reply admit the fact that the grading 'good' is missing in the Format itself and the necessary rectification has been requested. In view of this submission, the decision of this court given in OA No. 481/97 in the matter of Vijender Singh vs. UOI & Ors. passed on 11.4.1997, is to squarely apply to the case of the petitioner as well, and in accordance with our direction therein, the respondents are directed inter alia to hold a review DPC in the case of the petitioner.

With these observations, this OA is finally disposed of with no order as to costs.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

